

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-471/ND/2022
IA/4274/2022

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Prashant Goyal

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant
For the Personal Guarantor
For the Respondent

:Adv. J Tarun Kumar
:Adv. Milan Negi, Adv. Nikhil Jha
:

ORDER

IA/4274/2022

Ld. Counsel on behalf of Resolution Professional is present. Ld. Counsel on behalf of Personal Guarantor is present and sought further time to file reply. Once again last opportunity is given to the Personal Guarantor to file their response, failing which the matter will be proceeded on the basis of the material available. List the matter on **03.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)